

not required to divulge the source from which the investments are made by them, it is not possible to supply the information asked for.

**Adivasis in Orissa**

2116. Shri Saugana: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether any committee has been constituted by the Central Government to make an anthropological survey and study of the Adivasis of Orissa;

(b) if so, whether that committee has toured Orissa in the latter part of 1958; and

(c) if so, with what results?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) No. sir.

(b) and (c) Do not arise.

**बिदेशी भेजें गये प्रतिनिधि-मण्डलों पर  
व्यय को गई बिदेशी मुद्रा**

२११७. श्री विनूति मिश्र क्या बिल मनी यह बताने की कृपा करेंगे कि वर्ष १९५५ से १९५८ तक मंत्र सरकार और राज्यों द्वारा भेजे गये और गैर-सरकारी प्रतिनिधि-मण्डलों पर कितनी बिदेशी मुद्रा व्यय की गई ?

बिल मंत्री (श्री मोरारजी देसाई) : बिदेशी मुद्रा नियंत्रण (एकमचेज कन्ट्रोल) कं बारे में जो आकड़ें मौजूद हैं, उनसे यह पता चलता है कि किन कामों के लिये कितनी बिदेशी मुद्रा दी गई है। उनसे यह पता नहीं चलता कि केन्द्र या राज्य सरकारों की ओर से या गैर-सरकारी तौर पर दूसरे देशों को भेजे जाने वाले प्रतिनिधि-मण्डलों पर झलक-धसन कितनी बिदेशी मुद्रा खर्च हुई। भारतीय रिजर्व बैंक द्वारा रखे जाने वाले आंकड़ों के अनुसार १९५५ से १९५८ (नवम्बर) तक के वर्षों में "सरकारी काम" के लिये ५८. ३६ लाख रुपये की बिदेशी मुद्रा दी गयी।

**Prosecutions under the Untouchability (Offences) Act**

2118. { Shri Dalfit Singh:  
Shri Koratkar:

Will the Minister of Home Affairs be pleased to state:

(a) the number of persons prosecuted under the Untouchability (Offences) Act during 1958; and

(b) the number of persons convicted?

The Minister of Home Affairs (Shri G. B. Pant): (a) and (b). The State Governments are responsible for enforcing the provisions of the Untouchability (Offences) Act, 1955. They have, however, been requested to furnish periodic returns on the working of the Act. Consolidated statement for the year 1958 is laid on the Table of the House. [See Appendix IV, annexure No. 74.]

**Cheating cases in Cut-Piece Trade in Delhi**

2119. { Shri Goray:  
Shri Jadhav:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 191 on the 12th February, 1959 and state:

(a) the number of cases of cheating and fraud in the cut-piece trade in Delhi registered by the police during the years 1957 and 1958; and

(b) the *modus operandi* of these cheats?

The Minister of Home Affairs (Shri G. B. Pant): (a) 1957 15  
1958 9

(b) It is reported that in the cut-piece trade, cloth is sold by weight and not by length. Mal-practices are resorted to in the process of weighing etc.